

THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDER SHEET

APPLICATION NO.: _____

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

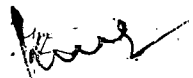
OA No. 509/2002.

20.12.2005.

Mr. Rajendra Prasad Sharma counsel for the applicant.

Mr. S. S. Hassan counsel for the respondents.

The case was not heard from the last so many dates because the controversy in this case is based on the judgment given by the CAT, Principal Bench, against which the department filed a writ before the Delhi High Court and the matter is still pending. Since the claim of the applicant is based on the judgment which is still in issue before the Hon'ble Delhi High Court, let this case be adjourned sine die and the same shall be revived after the decision of the Delhi High court, on an application moved by any of the parties, if need so arises.


(KULDIP SINGH)
VICE CHAIRMAN

P.C./